

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 15 of 2013

Dated : 20th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Simran Wind Projects Pvt. Ltd.

....Appellant(s)

Versus

**Tamil Nadu Electricity Regulatory Commission
& Anr.**

.... Respondent (s)

Counsel for the Appellant (s): Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

Mr. Vallinayagam undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 01.03.2013 after serving copy on the other side.

Both the learned counsel have agreed to have this matter for final hearing before the Chennai Circuit Bench.

Accordingly, post this Appeal before the **Chennai Circuit Bench** on **08.03.2013** for final hearing. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member
ts/ak**

**(Justice M. Karpaga Vinayagam)
Chairperson**